

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 325

IA-91/2023

In

IB-158(ND)/2018

IN THE MATTER OF:

M/s. RVR Projects Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Fernas Construction India Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Shivanath Mahanta Adv.

For the RP : Mr. Pawan Sharma Adv.

ORDER

IA-91/2023

Ld. Counsel appearing for Resolution Professional has submitted that the Hon'ble Supreme Court vide order dated 01.03.2019, in Civil Appeal No. 644 of 2019 has granted stay of further proceedings.

The Ld. Counsel shall file a copy of the said order and apprise this Adjudicating Authority about the status of the said appeal on the next date of hearing.

List the matter **on 29.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)